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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA.No.1448 of 1991

Dated New Delhi, this 1st day of October, 1996.

HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)  
HON'BLE SHRI T. N. BHAT, MEMBER (J)

R. V. Ramanan  
S/o Late Shri V. Rajaram  
R/o 5-C, Mall Road  
DELHI-110054.

... Applicant

By Advocate: Shri P. P. Khurana

versus

1. Union of India through the  
Secretary to the Government  
of India, Department of Revenue,  
Ministry of Finance,  
North Block,  
NEW DELHI.

2. Central Board of Direct Taxes  
through its Chairman,  
North Block,  
NEW DELHI.

... Respondents

By Advocate: Shri R. S. Aggarwal

O R D E R (Oral)

Shri K. Muthukumar, M(A)

The learned counsel for the respondents submits that the respondents by order dated 22.2.1996, have dropped the charges levelled against the applicant vide chargesheet 20.12.1989 which has been impugned in the OA with the prayer to quash the aforesaid chargesheet. In view of this, the learned counsel for the respondents submits that no other relief survives in view of the order passed by the respondents on 22.2.1996.

In the light of the foregoing, this application is dismissed as having become

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infructuous. No order as to costs.

*T. N. Bhat*  
(T. N. Bhat)  
Member (A)

*K. Muthukumar*  
(K. Muthukumar)  
Member (J)

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